

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 73/2017 in
OA 168/2015

New Delhi, this the 14th day of March, 2017

Hon'ble Mr. P.K. Basu, Member (A)

Smt. Sunita Sehgal
W/o Late Shri Vinod Sehgal
R/o House No. A-2/56-B
Mohan Garden, Uttam Nagar,
New Delhi-110059

....Applicant

Versus

1. North Delhi Municipal Corporation
Through its Commissioner (North)
Dr. S.P.M. Civic Centre
Minto Road, New Delhi-110002
2. Kasturba Hospital
Through its Medical Superintendent
Near Jama Masjid
Darya Ganj, New Delhi-110002 ... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 3.02.2017 passed in OA 168/2015.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh**

Verma Vs. Mayawati and others, (2013) 8 SCC 320 and

State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/